### GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA UNSTARRED QUESTION No. 2653 TO BE ANSWERED ON 06.03.2020

#### **Management of Hazardous Wastes**

#### 2653. SHRI JAYANT SINHA

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of schemes introduced/steps taken by the Government for systematic management of hazardous wastes such as chemicals and industrial solvents;
- (b) the details of steps taken by the Government in promoting recycling of solid waste along with the number of solid waste recycling plants in Jharkhand, district wise; and
- (c) the number of waste management plants constructed under Common Bio-Medical Waste Treatment and Disposal Facility scheme along with the number of plants currently operational, State-wise?

### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

- (a) Government has taken the following steps for systematic management of hazardous wastes such as chemicals and industrial solvents:
  - (i) Government of India has notified the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 to ensure safe storage, treatment and disposal of hazardous wastes in an environmentally sound manner without causing adverse effect to environment and human health. Schedule I of the said Rules stipulates various categories of hazardous wastes (including Spent solvent generated from various industrial processes) corresponding to manufacturing processes listed therein.
  - (ii) The handling, generation, collection, storage, packaging, transportation, use, treatment, processing, recycling, recovery, pre-processing, co-processing, utilisation, offering for sale, transfer or disposal of the hazardous waste are to be carried out only after obtaining an authorization from the concerned State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC) and in accordance with the procedures laid down under the Rule 6 of the said Rules.
  - (iii)In accordance with provisions stipulated under Rule 9 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, Central Pollution Control Board (CPCB) has prepared 54 Standard Operating Procedures (SoPs) for utilization of 40 different categories of hazardous waste, which includes spent solvent (generated from industrial uses of solvents; production and/or industrial use of paints. pigment, lacquers, varnishes and inks; production or industrial use of synthetic dyes, dyeintermediates and pigments; production/formulation of drugs/pharmaceutical and

- health care product, and; production and formulation of pesticides including stockpiles) for recovery of solvent.
- (iv) There are 42 Common Hazardous Waste Treatment, Storage and Disposal Facilities (TSDFs) available in 18 States/UTs of which, 18 are integrated TSDFs having both secured landfills and incinerators; 10 have standalone common incinerators, and 14 have only secured landfills.
- (b) Government of India in supersession of Municipal Solid Waste (Management and Handling) Rules, 2000, has notified the Solid Waste Management Rules, 2016. The Rules prescribe the waste generators to segregate the waste at source and hand over the segregated waste to authorized waste pickers or waste collectors to channelize the waste for useful purposes such as recovery, reuse and recycle. There are 4773 registered plastic manufacturing / compostable manufacturing / Multi-Layer Plastic manufacturing / recycling units in the country. One plastic waste recycling unit viz. 20 TPD refused derived fuel unit has been installed in District Giridih, Jharkhand. A list of registered plastic recycling plant in the State of Jharkhand is annexed as Annexure I.
- (c) Around 200 Common Biomedical Waste Treatment Facilities (CBWTFs) are operating in 35 States/Union Territories. The state wise Common Bio-medical Waste Treatment Facilities is annexed as Annexure II.

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## Annexure of Lok Sabha Unstarred Question No 2653 for 06.03.2020 raised by Shri Jayant Sinha on "Management of Hazardous Wastes"

### Annexure -I

### List of registered plastic recycling plant in the State of Jharkhand

S.N.	District	Name & Address of the unit	Product with capacity
1	Bokaro	M/s PepseeEnterprises,At- Sasbera, PO-I.E. Gomia, Dist- Bokaro	Plastic Sheet & Container - 125 Kg/day
2	Jamshedpur	M/s Hi Tech Plastic, At-Haludbani, Duttapara, Bagantola Road, Parsudih, Jamshedpur, 831002,	Plastic Sheet- 01MT/day,Plastic Granules- 1000 Kg/day
3	Ranchi	M/s Polytek,Prop.AshimChandra,At- TupudanaInd.Area, Hatia, Ranchi.	Recycled Plastic granules
4		M/s Wali& Brothers Plastics, At-Mauza-Hutup, PO-Ormanjhi, Dist-Ranchi.	Recycled Plastic granules
5		M/s Lakhotia Plastic Industries,At- Industrial area,Kokar,Ranchi	Recycled plastic Sheet

## Annexure of Lok Sabha Unstarred Question No 2653 for 06.03.2020 raised by Shri Jayant Sinha on "Management of Hazardous Wastes"

Annexure – II State wise Common Bio-medical Waste Treatment and Disposal Facility in India

S. No.	Name of State	No. of CBWTFs in
		operation
1.	Andaman Nicobar	Nil
2.	Andhra Pradesh	11
3.	Arunachal Pradesh	Nil
4.	Assam	1
5.	Bihar	4
6.	Chandigarh	1
7.	Chhattisgarh	4
8.	Daman &Diu and Dadra & Nagar Haveli	1
9.	Delhi	2
10.	Goa	Nil
11.	Gujarat	20
12.	Haryana	11
13.	Himachal Pradesh	3
14.	Jharkhand	2
15.	J & K	3
16.	Karnataka	26
17.	Kerala	1
18.	Lakshadweep	Nil
19.	Madhya Pradesh	13
20.	Maharashtra	31
21.	Manipur	1
22.	Meghalaya	1
23.	Mizoram	Nil
24.	Nagaland	Nil
25.	Orissa	5
26.	Puducherry	1
27.	Punjab	4
28.	Rajasthan	8
29.	Sikkim	Nil
30.	Tamil Nadu	8
31.	Telengana	11
32.	Tripura	1
33.	Uttarakhand	2
34.	Uttar Pradesh	18
35.	West Bengal	6
	Total	200